

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/97/2019 in
ORIGINAL APPLICATION NO. 060/271/2019**

Chandigarh, this the 21st day of August, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

...
Harmesh Singh son of Ram Asra, Mason (Daily Wager), Group-C,

aged 53 years, office of SDE C-12, Sector 17, Chandigarh.

....Petitioner

(By Advocate: Shri Inderjit Kaushal)

VERSUS

Mukesh Anand, Chief Engineer, U.T. Chandigarh Administration,
CP Division No. 1, U.T. Secretariat, Sector 9, Chandigarh.

....RESPONDENT

(By Advocate: Shri Arvind Moudgil)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Counsel representing the respondents has produced a copy of order dated 19.8.2019, which is taken on record, passed in compliance to direction dated 18.3.2019 of this Tribunal in O.A. No. 60/271/2019, whereby the respondent has decided to regularize the service of the petitioner.

2. In view of above, the C.P. is closed. Notice issued is discharged. However, the petitioner is at liberty to challenge the

action of the respondent, in not regularizing his services from the date of his joining, if so advised, as per rules and law.

(A.K. BISHNOI)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 21.08.2019
`SK'



